

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 128 of 2011

Dated: 28th March, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

M/s. Lanco Kondapalli Power Limited **...Appellant (s)**

Versus

**Andhra Pradesh Power Co-ordination
Committee & Ors.** **... Respondent (s)**

Counsel for the Appellant (s) : Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sakya Singha Chaudhuri &
Ms. Anusha Nagarajan &
Mr. Gaurav Roy

Counsel for the Respondent(s): Mr. P. Shiva Rao
Mr. K.V. Mohan &
Mr. Balakrishnan for APERC
Mr. Surbhi Sharma for R.2 – 6

Appeal Nos. 129 of 2011

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Mr. Sakya Singha Chaudhuri &
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Counsel for the Respondent(s): Mr. K.V. Mohan &
Mr. Balakrishnan for APERC
Mr. Surbhi Sharma for R.2 – 6

ORDER

The learned counsel for the parties have finished their arguments.

The learned counsel for the Respondents have filed their Written Submissions. The learned Senior Counsel for the Appellant seeks some time to file the Written Submissions. Accordingly, he is directed to file the same on or before 11.04.2012 after serving copy on the other side.

Post the matter for reporting compliance on **12.04.2012.**

I.A. No. 131 of 2012
(Appl. to place on record additional documents)

Heard the learned counsel for the parties.

Application is allowed.

(Rakesh Nath)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson